

Misc. Order No. 106 / 2020

In view of letter No. 30184-30220/A.D. (Misc.) Section dated 13.07.2020 of the Hon'ble High Court, Patna regarding sudden surge of COVID-19 positive cases in the State of Bihar as well as in the different Civil Courts, there will not be physical presence of any person (i.e. Judicial Officers / Staffs / Id. Advocates / litigant public) within the Court premises unless it is completely unavoidable **for one week i.e. from 14.07.2020 to 19.07.2020.** The Hon'ble Court have further been resolved that the matters of release / remand in Criminal matters shall only be taken up through Virtual mode, as far as it is possible. It has also been resolved that the Virtual Court proceedings should be held with the Judicial Officers remaining at their respective residences and would not come to the Court premises for that purpose.

It is hereby ordered that any leave / station leave permission shall not be allowed without prior permission to the Judicial Officers / Staffs. They all are also requested to keep their mobiles switch on mode.


Copy of the aforesaid Hon'ble Court's letter is enclosed herewith for information and needful.

Let a copy of this order be uploaded on the official website of this Judgeship.
Inform all concerned accordingly.

Sd/- R. P. Singh,
District & Sessions Judge,
Rohtas, Sasaram.
14.07.2020.

Memo No. 7123-40 /Sasaram, Dated 14.07.2020.

Copy forwarded to System officer,
Sasaram / Bikramganj / Dehri-on-Sone (Rohtas) for information and needful.


For District & Sessions Judge,
Rohtas, Sasaram.

Vijit E-2

(All Communications Should be Addressed to Registrar By Designation and not by Name.)

No. 30184-30220/A.D.(Misc.) Section, / IV-71-2020

Dated: 13th of July, 2020

From,

Nawneet Kumar Pandey
Registrar General
HIGH COURT OF JUDICATURE AT PATNA

Fax No. : 0612-2504088

Ph.: Office-P.B.X.-2504071-73, 75 Ext.- 601

2505318-19, 21

Tel. 0612 - 2504111 (O)

All the District and Sessions Judges of Bihar.

Subject: Regarding minutes of the court relating to report received from District and Sessions Judges of Bihar concerned with respect to details of officers/staff/ Ld. Advocates who have been found Corona positive .

Sir,

I am directed to say that matter relating to reports received from various judgeships with respect to details of officers/staff/ Ld. Advocates who have been found Corona positive were placed in the meeting dated 9.7.2020 of the Hon'ble Committee for Pandemic Covid -19. Having considered the matter the Hon'ble court have been pleased to resolve(interalia) as follows:-

"It is resolved in the wake of sudden surge in number of confirmed COVID-19 cases in the State of Bihar , some of which are linked with different Civil Courts , that till further orders the Civil Courts in the State Shall take up matters of release/remand in Criminal matters only that too , through virtual mode , as far as it is possible. Virtual Court proceedings should be held with the learned Judicial Officers remaining at their respective residences and would not come to the court premises for that purpose. Learned District Judges of the concerned Judgeships must ensure that there is no physical presence of any person within the court premises unless it is completely unavoidable .

Further having considered the matter Hon'ble the Chief Justice has been pleased to resolve(interalia) as follows:-

" considering the urgency the Subordinate Judiciary be allowed to function in the manner proposed . Such arrangement be continued for at least one week."

This is for your information and urgent compliance.

Yours faithfully,



Registrar General

5/2
14/7/2020

JSA
order
circulate
to all judicial
officer through
E-17 mtg. in
all concerned
D.S.
14/7/20

D.O.A.
560
13.7.20